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RA 243/2000 IN

MA 1841/2000 OA 1561/1998 30.4.2002

Present: Sh. Anil Singhal, counsel for applicant. Sh. Mohit Madan proxy counsel of Mrs. Avnish Ahlawat, counsel for respondents.

Heard both sides, on RA No. 243/2000.

In the light of Delhi High Court's order (WNo 160) 2000 dated 15.5.2000 and the submissions made by either side on R.A. 243/2000, we are satisfied that the Tribunal's order dated 9.7.99 in OA 1561/1998 HC Vijender Singh Vs. Delhi & Ors. warrants review, in terms of Section 22(3)(f)AT Act read with Order 47 Rule 1 CPC.

In the circumstances, R.A. 243/2000 is allowed and order dated 9.7.97 in OA 1561/98 is recalled. OA No. 1561/98 is directed to be listed for hearing afresh before appropriate bench in which parties may take all such pleas as are admissible in accordance with law.

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(Smt.Lakshmi Swanimathan) Vice-Chairman(J) (S.R.Adige) Vice-Chairman(A)

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